

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-102**

CA-(CAA)-71/230-232/ND/2024(1st Motion)

**IN THE MATTER OF:**

Cosmic Softech Private Limited and Ors. with Maharishi .....**Applicant**  
Technology Corporation Private Limited

**SECTION**

U/s 230-232

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Vishal Ganda, Mr. Anshit Aggarwal, Advs.,  
Ms. Pinki Sharma, PCS

For the Respondent :

**ORDER**

This is a 1<sup>st</sup> Motion petition under Section 230-232 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Petitioner. We have perused the convenience chart about the consent given by the Shareholders, Secured Creditors/Unsecured Creditors. Ld. Counsel on behalf of the Petitioner sought time to file correct affidavit in terms of Section 230(2)(a) of the Companies Act. Time prayed for is granted. List the matter on **07.08.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**